

MOST URGENT

OUT AT ONCE

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE  
WEST DISTRICT, TIS HAZARI COURTS, DELHI

31179-31253  
No. \_\_\_\_\_/Genl./West/THC/2024

Dated, Delhi the 04/10/24

**Sub.:- Regarding providing of complete List of all the Cases which have been filed by Mr. Sanjeev Kumar against the Judicial Officers, Police Personnel or any other Public Functionaries along with short synopsis as mentioned in the Order Dated 26.09.2024 in Case Bearing CONT.CAS.(CRL) No. 5/2024 Titled as Court on Its Own Motion Vs. Sanjeev Kumar.**

Forwarded copy of Letter No. 69354/Crl. Dated 04.10.2024 along copy of Order Dated 26.09.2024 in Case Bearing CONT.CAS.(CRL) No. 5/2024 & Memo of Parties received, on the subject cited above, from Deputy Registrar (Crl.), For Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information and necessary action to:-

1. All Ld. Judicial Officers of West District, Tis Hazari Courts, Delhi with the request to submit the complete List of all the Cases which have been filed by Mr. Sanjeev Kumar against the Judicial Officers, Police Personnel or any other Public Functionaries along with short synopsis as mentioned in the Order Dated 26.09.2024 in Case Bearing CONT.CAS.(CRL) No. 5/2024 Titled as Court on Its Own Motion Vs. Sanjeev Kumar on 05.10.2024 before 2:00 p.m. for the onward transmission to the Hon'ble High Court of Delhi, New Delhi.
2. Ld. Officer Incharge, Judicial Branch, West District, Tis Hazari Courts, Delhi with the request to submit the complete List of all the Cases which have been filed by Mr. Sanjeev Kumar against the Judicial Officers, Police Personnel or any other Public Functionaries along with short synopsis as mentioned in the Order Dated 26.09.2024 in Case Bearing CONT.CAS.(CRL) No. 5/2024 Titled as Court on Its Own Motion Vs. Sanjeev Kumar on 05.10.2024 before 2:00 p.m. for the onward transmission to the Hon'ble High Court of Delhi, New Delhi.
3. Ld. Officer Incharge, Litigation Branch, West District, Tis Hazari Courts, Delhi with the request to submit the complete List of all the Cases which have been filed by Mr. Sanjeev Kumar against the Judicial Officers, Police Personnel or any other Public Functionaries along with short synopsis as mentioned in the Order Dated 26.09.2024 in Case Bearing CONT.CAS.(CRL) No. 5/2024 Titled as Court on Its Own Motion Vs. Sanjeev Kumar on 05.10.2024 before 2:00 p.m. for the onward transmission to the Hon'ble High Court of Delhi, New Delhi.
4. The Chairperson, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned dealing Officer/Official to upload the same on Centralized Website as well as on the Website of West District.
5. P.S. to the Ld. Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

  
(Ajay Gupta)

District Judge (Commercial Court) -05/  
Officer Incharge General Branch,  
West District, Tis Hazari Courts, Delhi

Enclosure:- As above.

4/10/24

OUT TO DAY

FAX / E-MAIL

For: 09.10.2024

MOST URGENT

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IN THE HIGH COURT OF DELHI AT NEW DELHI

No. 69354 /Crl.

Dated: 4/10/24

From:

The Registrar General,  
High Court of Delhi,  
New Delhi

To,

1. The Ld. Principal District & Sessions Judge, Headquarter, Delhi.
2. The Ld. Principal District & Sessions Judge, West Distt., Tis Hazari Courts, Delhi.
3. The Ld. Principal District & Sessions Judge, New Delhi., Patiala House Courts, Delhi.
4. The Ld. Principal District & Sessions Judge, South Distt., Saket Courts, Delhi.
5. The Ld. Principal District & Sessions Judge, South-East Distt. Saket Courts, Delhi.
6. The Ld. Principal District & Sessions Judge, East Distt., KKD Courts, Delhi.
7. The Ld. Principal District & Sessions Judge, North-East Distt., KKD Courts, Delhi.
8. The Ld. Principal District & Sessions Judge, Shahdara Distt., KKD Courts, Delhi.
9. The Ld. Principal District & Sessions Judge, North Distt., Tis Hazari Courts, Delhi.
10. The Ld. Principal District & Sessions Judge, North-West Distt., Rohini Courts, Delhi.
11. The Ld. Principal District & Sessions Judge, South-west Distt. Dwarka Courts, Delhi.
12. The Ld. Principal District & Sessions Judge, CBI Distt., Rouse Avenue Courts, Delhi.

CONT.CAS.(CRL) 05/2024

COURT ON ITS OWN MOTION

Petitioner(s)

VERSUS

SANJEEV KUMAR.

Respondent

The Present Petition is arising out of order dated 15.05.2024 passed by Hon'ble Court in Crl.M.C. 545/2024 whereby the registry is directed the register the present case as "Court on its own motion V Sanjeev Kumar.

Sir,

I am directed to forward herewith a copy of Judgement/order dated 26.09.2024 passed in the above case by Hon'ble Division Bench of this Court, and to request you to provide a complete list of all the cases to this court, which have been filed by Mr. Sanjeev Kumar against the judicial officers, police personnel or any other public functionaries as mentioned in the order well before 09.10.2024. (NDOH).

As directed by Hon'ble court in order dated 26.09.2024, you are also requested to provide a short synopsis of the cases latest by 05.10.2024 positively.

Yours faithfully

*OTC/Genl-west*  
*(MOST URGENT)*

*Muzadda*  
*4/10/2024*

Encl : Copy of order dated 26.09.2024  
memo of parties

*JW*  
*PD 253(west)*  
*04/10/2024*

Deputy Registrar (Crl.)  
for Registrar General

IN THE HIGH COURT OF DELHI AT NEW DELHI

CRIMINAL JURISDICTION

CONT.CAS.(CRL)-5/2024

IN THE MATTER OF

COURT ON ITS OWN MOTION

.....PETITIONER

//VERSUS//

SANJEEV KUMAR

..... RESPONDENTS.

MEMO OF PARTIES

COURT ON ITS OWN MOTION

.....PETITIONER

//VERSUS//

SANJEEV KUMAR

S/o SH. HARI RAM

R/o 180/B, MASJID MOTH

SOUTH EXTENSION PART-II

NEW DELHI -110 049

Mob:9958300477

Email ID: [advocate.sanieevkumar03\(S\)email.com](mailto:advocate.sanieevkumar03(S)email.com)

..... RESPONDENTS

§-5, 50 to 55

\* IN THE HIGH COURT OF DELHI AT NEW DELHI

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CONT.CAS.(CRL) 5/2024

COURT ON ITS OWN MOTION. ....Petitioner

Through: Mr. Varun Goswami as *Amicus Curae*  
along with Mr. Sahil Agarwal, Mr.  
Shourya Mehra and Mr. Hritik  
Chaudhary, Advocates (M-  
9810117465).

versus

SANJEEV KUMAR ....Respondent

Through: Respondent in person.

WITH

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CRL.A. 171/2022 & CRL.M.A. 22351/2024

SANJEEV KUMAR ....Appellant

Through: Appellant in person.

versus

STATE OF NCT OF DELHI & ORS. ....Respondents

Through: Mr. Ritesh Kumar  
Bahari, APP for the State with Mr.  
Lalit Luthra, Advocate. Mr. Rajat  
Mangla, Ms. Surbhi Singla and Mr.  
Prashant Kumar, Advocates (M-  
8860088366).

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WITH

CRL.A. 160/2023, CRL.M.A. 4246/2023, 33544/2023, 1883/2024,  
1884/2024, 8342/2024, 13335/2024, 13336/2024, 17059/2024,  
21322/2024 & 21323/2024

SANJEEV KUMAR ....Appellant

Through: Appellant in person.

versus

STATE OF NCT OF DELHI & ORS. ....Respondents

Through: Mr. Ritesh Kumar Bahari, APP for the  
State with Mr. Lalit Luthra, Advocate.  
Mr. Rajat Mangla, Ms. Surbhi Singla  
and Mr. Prashant Kumar, Advocates

(M-8860088366).

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CRL.M.C. 4315/2023, CRL.M.As. 1876/2024, 1877/2024,  
8341/2024, 12275/2024, 12276/2024, 17058/2024, 21710/2024 &  
21711/2024

SANJEEV KUMAR

.....Petitioner

Through: Petitioner in person.

versus

STATE OF NCT OF DELHI & ANR. & ANR. ....Respondents

Through: Mr. Ritesh Kumar Bahari, APP for the  
State with Mr. Lalit Luthra, Advocate.  
Mr. Rajat Mangla, Ms. Surbhi Singla  
and Mr. Prashant Kumar, Advocates  
(M-8860088366).

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WITH

W.P.(CRL) 1213/2024

SANJEEV KUMAR

.....Petitioner

Through: Petitioner in person.

versus

STATE OF NCT OF DELHI

.....Respondent

Through: Mr. Yasir Rauf Ansari, ASC  
(criminal) for the State with Mr. Alok  
Sharma and Mr. Vasu Agarwal,  
Advocates (9927876238).  
Mr. Rajat Mangla, Ms. Surbhi Singla  
and Mr. Prashant Kumar, Advocates  
(M-8860088366).

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WITH

W.P.(CRL) 1241/2024

SANJEEV KUMAR

.....Petitioner

Through: Petitioner in person.

versus

STATE OF NCT OF DELHI

.....Respondent

Through: Mr. Yasir Rauf Ansari, ASC  
(criminal) for the State with Mr. Alok  
Sharma and Mr. Vasu Agarwal,  
Advocates (9927876238).  
Mr. Rajat Mangla, Ms. Surbhi Singla

and Mr. Prashant Kumar, Advocates  
(M-8860088366).

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WITH

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W.P.(CRL) 1894/2024, CRL.M.A. 21326/2024 & CRL.M.A.  
21327/2024

SANJEEV KUMAR

.....Petitioner

Through: Petitioner in person.

versus

STATE OF NCT OF DELHI AND ANR . ....Respondents

Through: Mr. Anand V. Khatri, ASC (criminal)  
for the State.

Mr. Rajat Mangla, Ms. Surbhi Singla  
and Mr. Prashant Kumar, Advocates  
(M-8860088366).

**CORAM:**

**JUSTICE PRATHIBA M. SINGH**

**JUSTICE AMIT SHARMA**

**ORDER**

% 26.09.2024

1. This hearing has been done through hybrid mode.
2. Oral submissions have been concluded.
3. Petitioner- Mr. Sanjeev Kumar has appeared in-person and has made submissions in all the matters. The Petitioner has categorically stated that he does not wish to engage any Counsel as he himself is a practising advocate.
4. Ld. *Amicus* has also assisted the Court in *CONT.CAS.(CRL) 5/2024* and in the remaining matters.
5. The Appellant/Petitioner in *CRL.A. 171/2022* and *CRL.M.C. 4315/2023* has also entered appearance and has been heard. The State has also been heard in all the remaining matters.
6. Report of the counsellor from the Delhi High Court Mediation and Conciliation Centre dated 25th September, 2024 in *CONT.CAS.(CRL)*

5/2024 has also been received. The said report is taken on record and has been perused by the Court.

7. Mr. Sanjeev Kumar at the end of his submissions has stated that he has filed a number of cases against various judicial officers, including Magistrates, District Judges, ADJs, etc., and also against various police personnel.

8. Let Mr. Sanjeev Kumar file a list of all the cases, along with copy of complaint/affidavit, that he has filed in the Delhi District Courts either under Section 156(3) of the CrPC or under any other provision, as also all complaints made to any other concerned authority against judicial officer, police personnel or a public functionary, so that this Court could have a comprehensive look at the matters.

9. Let the aforesaid be filed by 7<sup>th</sup> October, 2024 with advance copy to ld. *Amicus*.

10. The worthy Registrar General of this Court is also requested to obtain a complete list of all the cases which have been filed by the Mr. Sanjeev Kumar against the judicial officers, police personnel or any other public functionaries, and place the same along with a short synopsis on record by the next date of hearing.

11. List on 9<sup>th</sup> October, 2024.



SEPTEMBER 26, 2024/sn/mis



PRATHIBA M. SINGH, J.



AMIT SHARMA, J.

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